Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited

Date of commencement of CIRP: 17/07/2025

List of creditors as on 06/10/2025

	Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016													
Sl No.	Category of Creditor	Sumi	mary of Claim Received	St	ummary of Claim Admitted	Amount	Amount of	Amount of	Details in	Remark				
						Contingent Claims	claims not	claims under	Annexure	s if any				
							admitted	verification						
		No. of	Amount	No. of	Amount	Amount	Amount	Amount						
		Claims		Claims										
1	Secured financial creditors belonging to any class of	-	-	-	-	-	-	-	-	-				
	creditors													
2	Unsecured financial creditors belonging to any class of	-	-	-	-	-	-	-	-	-				
	creditors													
3	Secured financial creditors (other than financial	2	1,66,41,91,553	2	1,65,57,61,290			84,30,263	-	-				
	creditors belonging to any class of creditors)													
4	Unsecured financial creditors (other than financial	3	1,92,97,03,841	3	1,73,17,20,169	-	-	19,79,83,672	-	-				
	creditors belonging to any class of creditors)													
5	Operational creditors (Government Dues)	3	1,33,15,062	-	-	-	-	1,33,15,062	-	-				
6	Operational creditors (other than Workmen and	5	18,83,00,761	1	6,83,36,600		-	11,99,64,161	-	-				
	Employees and Government Dues)													
	Total		3,79,55,11,217		3,45,58,18,059	-	-	33,96,93,158						

Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited Date of commencement of CIRP: 17/07/2025

List of creditors as on 06/10/2025

Secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

		Details o	f claim received		Details of claim admitt	ed				Amount of					
Si No	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee		% voting share in CoC	Amount of contingent claim	any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
1	Union Bank of India (SAMV, Mumbai)	31-07-2025	63,80,27,192	63,24,57,813	Secured Financial Creditor	63,24,57,813	-	No	18.67%	-	-	-	55,69,379		
2	Punjab National Bank (Pune SASTRA Branch)	29-07-2025	1,02,61,64,361	1,02,33,03,477	Secured Financial Creditor	1,02,33,03,477	-	No	30.21%	-	-	-	28,60,884	Claim amounting to Rs. 83,91,36,540 was submitted in Form C on 29.07.25. Subsequently, an updated claim calculation was received for Rs. 1,02,61,64,361 on 24.09.25.	
			1,66,41,91,553	1,65,57,61,290		1,65,57,61,290	-	-	48.88%	-	-	-	84,30,263	-	

As no documents / data is yet provided by Suspended Board of Directors to the Deemed RP / IRP has Preliminary admitted the claim of the claimant. Further the Deemed RP / IRP has raised certain queries and requested for some documents as required for verification, accordingly the amount admitted / kept under verification are subject to modification, as and when clarification received from claimant / SBoD / erstwhile Promoter of Corporate Debtor.

Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited Date of commencement of CIRP: 17/07/2025 List of creditors as on 06/10/2025

- 1	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)														
		Details of claim received				Details of claim a	dmitted								
SL No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
1	Karnataka Bank Limite	30-07-2025	1,09,46,04,818	98,53,17,723	Unsecured Financial Creditor		98,53,17,723	NA	29.09%	-	-	-	10,92,87,095	Claimed in respect to Corporate Guarantee provided by the Corporate Debtor against H&T Loan	
2	Union Bank of India Solapur branch	31-07-2025	68,08,79,666	50 21 82 080	Unsecured Financial Creditor	-	59,21,83,089	NA	17.48%	-	-	-	8,86,96,577	Claim of ₹59,76,68,765 was filed on 31-07-2025 in respect of the Corporate Guarantee provided by the Corporate Debtor for the H&T Loan and Basel Dose Loan, in Form C. A revised calculation was later submitted on 25-09-2025, with the total claim updated to ₹68,08,79,665.	
3	Punjab National Bank (Kolhapur Branch)	29-07-2025	15,42,19,357	15,42,19,357	Unsecured Financial Creditor	-	15,42,19,357	NA	4.55%	-	-	-	-	Claimed in respect to Corporate Guarantee provided by the Corporate Debtor	
			1,92,97,03,841	1,73,17,20,169		-	1,73,17,20,169		51.12%		-	-	19,79,83,672		

Notes:
As no documents / data is yet provided by Suspended Board of Directors to the Deemed RP / IRP has conducted his preliminary verification, as per the data / document provided by the claimant, and based on the same, the Deemed RP / IRP has Preliminary admitted the claim of the claimant. Further the Deemed RP / IRP has raised certain queries and requested for some documents as required for verification, accordingly the amount admitted / kept under verification are subject to modification, as and when clarification received from claimant / SBoD / estwhile Promoter of Corporate Debtor.

Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited

Date of commencement of CIRP: 17/07/2025

List of creditors as on 06/10/2025

Operational creditors (Government Dues)

(Amount in ₹)

		Details o	f claim received		Det	tails of claim a	dmitted				Amount of			(, zmount in t)
SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?		Amount of contingent claim	any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Deputy Comissioner of Income Tax Dept. Central Circle- (1), Solapur	31-07-2025	4,15,317	-	Operational Creditor (Govt. Dues)	-	-	No	-	-	-	-	4,15,317	
2	Employee Provident Fund Organisation, Ministry of labour and Employment	12-08-2025	68,97,521	-	Operational Creditor (Govt. Dues)	-	-	No	-	-	-	-	68,97,521	
3	Shri Harsh Parashar Assistant Commissioner Central Goods And service Tax Solapur division	19-09-2025	60,02,224		Operational Creditor (Govt. Dues)			No					60,02,224	
			1,33,15,062	-	-	=	-	-	=	=	-	=	1,33,15,062	-

Notes

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Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited

Date of commencement of CIRP: 17/07/2025

List of creditors as on 06/10/2025

Operational Creditor (Other than Employees, Workmen and Govt. Dues)

		Details of	f claim received	Details of claim admitted						gova Daesy				
SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Aurangabad Distillery Ltd.	25-07-2025	4,67,99,999	-	Operational Creditor (Other than Employees, Workmen and Govt. Dues)	-	-	NA	-	-	-	-	4,67,99,999	
2	B N Mandhare & Associates	31-07-2025	48,27,786	-	Operational Creditor (Other than Employees, Workmen and Govt. Dues)	-	-	NA	-	-	-	-	48,27,786	
3	New Phaltan Sugar Works Distillery Division Ltd.	25-07-2025	6,25,10,958	-	Operational Creditor (Other than Employees, Workmen and Govt. Dues)	-	-	NA	-	-	-	1	6,25,10,958	
4	V.G. Naikawadi & Co.	30-07-2025	58,25,418	•	Operational Creditor (Other than Employees, Workmen and Govt. Dues)	-	-	NA	-	-	-	-	58,25,418	
5	AB Mauri India Private Limited	29-07-2025	6,83,36,600	6,83,36,600	Operational Creditor (Other than Employees, Workmen and Govt. Dues)	-	-	NA	-	-	-	-	-	
			18,83,00,761	6,83,36,600	-	-	-	-	-	-	-	-	11,99,64,161	-

Notes:

As no documents / data is yet provided by Suspended Board of Directors to the Deemed RP / IRP, the Deemed RP / IRP has conducted his preliminary verification, as per the data / document provided by the claimant, and based on the same, the Deemed RP / IRP has Preliminary admitted the claim of the claimant. Further the Deemed RP / IRP has raised certain queries and requested for some documents as required for verification, accordingly the amount admitted / kept under verification are subject to modification, as and when clarification received from claimant / SBoD / erstwhile Promoter of Corporate Debtor.